

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No. 3059 of 2019

Wednesday, this 16<sup>th</sup> Day of October, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr Mohd. Jamshed, Member (A)**

R V Singh s/o Shri Diwan Singh  
The then Assistant General Manager (AGM)  
Bharat Sanchar Nigam Limited (BSNL)  
Office of General Manager, BSNL Agra,  
Uttar Pradesh, age 65 years

r/o E-595, Kamla Nagar  
Agra 282005, Uttar Pradesh

..Applicant  
(Dr. A K Gautam and Mr. Mohit Siwach, Advocates)

Versus

Chairman-cum-Managing Director (CMD)  
Bharat Sanchar Nigam Limited (BSNL)  
Govt. of India Enterprises  
HC Mathur Lane  
Janpath, New Delhi – 110 001

..Respondent  
(Mr. Rajnish Prasad, Advocate)

**ORDER (ORAL)**

**Justice L. Narasimha Reddy:-**

The applicant retired as Assistant General Manager (Admn.), Bharat Sanchar Nigam Limited (BSNL) on 31.10.2014, Two years thereafter, he was issued a charge memo dated 24.05.2017 with certain charges. The applicant states that the Enquiry Officer was appointed and he, in turn, submitted report. The

disciplinary authority, however, issued a fresh charge memo dated 19.03.2018 on the same allegations by observing that earlier one was defective, and the enquiry was also held in accordance with law. It is stated that enquiry officer submitted his report in relation to charge memo dated 19.03.2018. The grievance of the applicant is that the proceedings are not being finalised. Accordingly, he seeks a direction to finalise the proceeding, at the earliest.

2. We heard Dr A.K.Gautam assisted by Mr Mohit Siwach, learned counsel for the applicant and Mr. Rajnish Prasad, learned counsel for the respondents, at the stage of admission.

3. The disciplinary proceedings were initiated against the applicant two years after his retirement. The earlier charge memo dated 24.05.2017 was substituted with the one, dated 19.03.2018. It is stated that enquiry officer has since submitted the report to the second charge memo. The conclusion of the disciplinary proceedings, initiated against a retired employee, is very much essential. His retirement benefits are withheld on account of disciplinary proceedings.

4. We, therefore, dispose of the O.A directing the disciplinary authority to conclude the proceedings, referable to the charge memo dated 19.03.2018, within 3 months from the date of receipt of a copy of this order.

There shall be no order as to costs.

**( Mohd. Jamshed )**  
**Member (A)**  
PG

**(Justice L. Narasimha Reddy)**  
**Chairman**